

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

STARRED QUESTION NO:3
ANSWERED ON:02.07.2009
JUDICIAL REFORMS

Baalu Thiru Thalikkottai Rajuthevar;Khaire Shri Chandrakant Bhaurao

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes any roadmap for judicial reforms in the country;
- (b) if so, the details thereof;
- (c) whether Gramin Nyayalayas have started working throughout the country; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW & JUSTICE (DR. M. VEERAPPA WIOILY)

(a) & (b): The Government is preparing a roadmap for judicial reforms in the country which aims, inter alia, at reducing pendency in the courts, introducing accountability of the judges and bringing in transparency in judicial processes for the litigants. Apart from taking appropriate legislative measures, capacity building in the judiciary, through steps such as application of Information and Communication Technology, financial assistance for development of infrastructure and the setting up of more courts have been taken up for this purpose.

(c) & (d): The Gram Nyayalayas Act 2008 which has been notified in the Official Gazette on 9th January 2009 has not as yet come into force for the States to which it applies as the response of the States for implementation of the Act is still awaited.